

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2904
TO BE ANSWERED ON 28.12.2018

Compensatory Afforestation Fund Act

2904. SHRI NINONG ERING
SHRIMAGANTTI VENKATESWARA RAO (BABU)

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

- (a) the present status of the release of mandatory rules under Compensatory Afforestation Fund Act, 2016 (CAF) of the Ministry;
- (b) whether Rules are yet to be formulated under CAF, if so, the reasons therefor and the time by which the said rules are likely to be notified, if so, the details thereof;
- (c) the details of consultations which have taken place in the last one year on formulations of the Rules;
- (d) whether there has been any engagement with civil society organizations in this regard, if so, the details thereof; and
- (e) the total amount spent on afforestation drives of various States during each of the last three years, States/UT-wise; and
- (f) whether the funds of Compensatory Afforestation Fund are being diverted to build infrastructure projects, if so, the details thereof and the list of ongoing projects with the above said fund?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) to (d) The Compensatory Afforestation Fund Act, 2016 [38 of 2016] was notified on 3rd August, 2016 and this Act came into effect with effect from 30th September, 2018 vide Gazette notification dated 13th August, 2018.

The Compensatory Afforestation Fund Rule 2018 was prepared in consultaion with various stakeholders and State Governments and notified on 10th August, 2018.

Compensatory Afforestation Fund (accounting procedure) rules 2018 as approved by the Ministry of Finance was notified in Gazette dated on 20th November, 2018. In last one year 5 consultations were made with various stakeholders including observation of various Civil societies on the formulations of the Rules and the

recommendations were incorporated in the Rules as agreed upon in the meeting and approved by the Government.

- (e) The fund released by Adhoc CAMPA to various state CAMPA for undertaking Compensatory Afforestation and allied activities and permissible under the CAMPA guidelines 2009 in the last 3 years is given in Annexure-I.
- (f) The fund released by Adhoc CAMPA is utilized by state CAMPA on activities as per CAMPA guidelines 2009. The Adhoc CAMPA has not received any information regarding diversion of CAMPA fund to build infrastructure projects, not related to forestry in the State.

Annexure-I

Annexure referred in the answer to part 'e' of Lok Sabha Unstarred Question no. 2904 by Shri NINONG ERING: SHRI MAGANTTI VENKATESHWARA RAO (BABU) due for answer 28.12.2018 regarding 'Compensatory Afforestation Fund Act'.

State/UT	FY-15-16	FY-16-17	FY-17-18
	Release	Release	Release
Andhra Pradesh	850,000,000	890,000,000	970,000,000
Andman Nicobar	10,000,000		
Arunachal Pradesh	620,000,000	1,500,000,000	
Assam		300,000,000	700,000,000
Bihar	341,400,000	330,000,000	393,100,000
Chandigarh	21,179,000	10,000,000	11,300,000
Chattisgarh	2,390,000,000	2,800,000,000	
Dadar Nagar Havelli			
Daman & Diu			
Delhi	39,100,000	40,000,000	
Goa			
Gujrat	330,000,000	990,000,000	270,000,000
Haryana			

	640,000,000	180,000,000	800,000,000
Himachal Pradesh	769,800,000	1,320,000,000	1,200,000,000
Jammu Kashmir	310,000,000	1,020,000,000	690,000,000
Jharkhand	1,410,000,000	1,490,000,000	2,340,000,000
Karnataka	600,000,000	875,200,000	860,000,000
Kerala			80,000,000
Madhya Pradesh	2,130,000,000	1,400,000,000	2,000,000,000
Maharashtra	1,550,000,000	2,050,000,000	1,990,000,000
Manipur	250,000,000	150,000,000	295,000,000
Meghalaya	165,600,000		70,000,000
Mizoram	100,000,000	77,300,000	68,500,000
Orissa	3,220,000,000	4,260,000,000	14,940,400,000
Punjab	490,000,000	660,000,000	640,000,000
Rajasthan	480,000,000	1,410,600,000	1,790,000,000
Sikkim	110,000,000	90,000,000	
Tamilnadu	22,000,000	90,000,000	126,800,000
Telengna	760,000,000	1,182,180,000	1,270,000,000
Tripura	110,000,000	120,000,000	7,100,000
UP	1,770,000,000	1,320,000,000	1,230,000,000
Uttrakhand	1,640,000,000	1,707,100,000	960,000,000
West Bengal		210,000,000	
Total	21,129,079,000	26,472,380,000	33,702,200,000